

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**GOVT. APPEAL (DB) No.6 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

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The State of Bihar through the District Magistrate, Patna Bihar

... .. Appellant

Versus

1. Sunil Yadav @ Kana Son of Late Yugal Rai Resident of Badi Badalpura, P.S. - Khagaul, District - Patna
2. Ranjan Kumar @ Benga Son of Ram Sakal Rai Resident of Badi Badalpura, P.S. - Khagaul, District - Patna
3. Sharvan Kumar Son of Suresh Rai Resident of Village - Kothwan, P.S. - Khagaul, District - Patna, Bihar

... .. Respondents

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with

**GOVT. APPEAL (DB) No. 7 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

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The State of Bihar through the Dist. Magistrate, Patna Bihar

... .. Appellant

Versus

Rit Lal Yadav S/O Late Ramashish Rai Resident of Kothwan, P.S.- Khagaul, District- Patna, Bihar

... .. Respondent

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with

**CRIMINAL APPEAL (DB) No. 952 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

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Most Asha Devi Wife of Late Satyanarayan Sinha Resident of Village- Sarari, PS- Shahpur, District- Patna, Bihar

... .. Appellant

Versus

1. The State of Bihar Bihar
2. Rit Lal Yadav Son of Late Ramashish Rai Resident of Kothwan, P.S.- Khagaul, District- Patna, Bihar.

... .. Respondents

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with

**CRIMINAL APPEAL (DB) No. 955 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna



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Most Asha Devi W/O Late Satyanarayan Sinha Resident of Village- Sarari,  
P.S- Shahpur, District- Patna, Bihar

... .. Appellant

Versus

1. State of Bihar Bihar
2. Sunil Yadav @ Kana S/O Late Yugal Rai Resident of Village- Badi Badalpura, P.S.- Khagaul, District- Patna, Bihar.
3. Ranjan Kumar @ Benga S/O Ram Sakal Rai R/O Village- Badi Badalpura, P.S- Khagaul, Distt.- Patna, Bihar.
4. Shравan Kumar S/O Suresh Rai R/O Kothwa, P.S- Khagaul, Distt.- Patna, Bihar.

... .. Respondents

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**Appearance :**

(In GOVT. APPEAL (DB) No. 6 of 2024)

For the Appellant/s : Mr.Ajay Mishra

For the Respondent/s : Mr.Ghanshyam Tiwary

(In GOVT. APPEAL (DB) No. 7 of 2024)

For the Appellant/s : Mr.Ajay Mishra

For the Respondent/s : Mr.Ghanshyam Tiwary

(In CRIMINAL APPEAL (DB) No. 952 of 2024)

For the Appellant : Mr.Apurv Harsh,Advocate

Mr. Manu Tripurari, Advocate

Mr. Raghu Raj Pratap, Advocate

For the Respondent/s : Mr.Parmeshwar Mehta

(In CRIMINAL APPEAL (DB) No. 955 of 2024)

For the Appellant/s : Mr.Apurv Harsh, Advocate

Mr. Manu Tripurari, Advocate

Mr. Raghu Raj Pratap, Advocate

For the Respondent/s : Mr.Manish Kumar No2

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**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD**  
**and**  
**HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY**  
**ORAL ORDER**

**(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)**

11 07-05-2025

**Cr. Appeal (DB) Nos. 952 and 955 of 2024**

Learned counsel for the appellant has made  
submissions on merit.

**2. Further tomorrow.**

**Govt. Appeal (DB) Nos. 6 and 7 of 2024**



3. In both these appeals, applications have been filed seeking condonation of delay of 148 days and 147 days respectively. Mr. Ajay Kumar Mishra, learned Additional Public Prosecutor for the State submits that the judgment of acquittal was delivered on 14.05.2024, however, a copy of the judgment was placed before the learned Advocate General on 20.11.2024.

4. It is submitted that again on 20.11.2024, the records of the present case were handed over to the learned Additional Public Prosecutor by the learned Advocate General to file Government Appeal. Thereafter, the memo of appeal and limitation petition of government appeal were drafted by the Additional Public Prosecutor and the authority was competent to sworn affidavit was informed.

5. It is stated that the authority competent came to sworn affidavit on 27.11.2024 whereafter the appeals were drafted.

6. There is no opposition to this application.

7. Learned counsel for the private respondents would however submit that there is some bureaucratic delay in filing of the appeal for which this Court may pass an appropriate order.

8. Having regard to the submissions noted hereinabove and on finding that against the same judgment of



acquittal, there are two appeals preferred by the informant also which are being heard together, this Court is of the considered opinion that delay in filing of the appeals is condoned. The appellant shall pay a cost of Rs. 2,000/- in each of the appeals. Such deposits shall be made with the Patna High Court Legal Service Committee within four weeks' from today.

9. Let all the appeals be listed simultaneously for further consideration.

**(Rajeev Ranjan Prasad, J)**

**(Ashok Kumar Pandey, J)**

Durgesh/-  
Shubham/-

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